

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>the selection has not been completed. Hand over a copy of this order to the learned counsel for the applicant Mr. Ramdas.</p> <p><i>Prasad</i> Member (Admn.)</p>	<p>Show cause not filed. Reg: stay. Feb 19/97 Bench</p>
5.	30.1.97.	<p>Heard Sri P.K.Padhi, counsel for the applicant and Sri Ashok Mohanty, Senior Standing Counsel for the Union of India. In this O.A. the prayer is for a direction to consider the case of the petitioner to the post of B.P.M. Baiganabadia along with others. Counsel for the applicant states that the applicant has registered his name with the Employment Exchange, Baripada and his registration No. is C/1529/89. He learnt that the S.P.O. Mayurbhanj Division, Baripada sought for names from the Employment Exchange. The name of the applicant was not sponsored by the Employment Exchange in spite of the letter addressed by the applicant on 21.6.96. It is now well settled by a decision of the Supreme Court in <u>Excise Superintendent, Malkapatnam, Krishna District, A.P. v. K.B.N. Visweshwara Rao and others</u> (1996) 6 SCC 216 that while conducting a recruitment for a public post it is not proper to restrict the selection ^{only} to the candidates sponsored by the Employment Exchange. However, as submitted by the learned Senior Standing Counsel, the applicant should satisfy the respondents that he has registered his name with the Employment Exchange. We accept this suggestion.</p>	<p>Show cause not filed. Reg: stay. Repts. no no appearance. Feb 23/97 Bench</p> <p>A copy of the order dt. 24.7.96 may be given to the applicant S.O. 24.07.96 Recd. One Copy / Shri Ajit Kumar Patna 24.7.96 Applicant</p>

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...5.	30.1.97 contd.	<p style="text-align: center;">- 2 -</p> <p>We accordingly dispose of this O.A. with a direction to respondent No. 2 the S.P.O., Mayurbhanj Division, Baripada to accept the applicant's application to be filed within two weeks from today. The applicant shall file his application in proper form along with all enclosures as well as evidence of having registered himself in the Employment Exchange. Respondent No. 2 shall consider the applicant's application if the selection process is not complete by then. There is no order as to costs.</p> <p><i>Member (Jdl.)</i> Member (Admn.)</p> <p>30.1.97</p>	<p>A copy of the order dt. 24.7.96 may be sent to all respondents by Post.</p> <p><i>Shubh</i> <i>Shubh</i> 25.7.97</p> <p>25.7.97</p> <p>S. O.</p> <p>Mr. P.K. Pachhi, Adv. has filed MA. 68/97 on behalf of the applicant praying for appropriate orders. MA. copy has been served on Mr. Ashok Mohanty, S.S.C.</p> <p><i>Pachhi</i> 29/1</p> <p>Bench <i>Bench</i></p> <p>Free copy of the order No. 5 dt. 30.1.97 given to the counsels for both sides.</p> <p><i>Rath</i> 31/1/97 <i>Shubh</i></p> <p>03.02.97 S. O.</p> <p>Received copy Parashakti 3.2.92</p> <p>Received copy 30.1.97 31/1/97</p>